

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Excise Early Hearing Application No. 85142 of 2024

(On behalf of Appellant)

In

Excise Appeal No. 85819 of 2021

(Arising out of Order-in-Appeal No. NSK/EXCUS/000/APPL/128/2020-21 dated 18.03.2021 passed by the Commissioner of CGST and Central Excise (Appeals), Nashik.)

M/s Sipra Engineers Pvt. Ltd.

.....Appellant

**Plot No. 34 – C, MIDC Area, Satpur,
Nashik, Maharashtra – 422 007**

VERSUS

Commissioner of Central Excise & GST, Nashik

.....Respondent

**Kendriya Rajaswa Bhawan,
Old Agra Road, Gadkari Chowk,
Nashik, Maharashtra – 422 002**

APPEARANCE:

Shri Stephen Ward, Manager (Commercial) of the Appellant Company

Shri P.K. Acharya, Superintendent, Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. 85719/2024

Date of Hearing: 22.07.2024

Date of Decision: 22.07.2024

Mr. Stephen Ward, Manager (Commercial) of the Appellant company appears on behalf of the Company and makes a submission that they have paid the duty, interest and penalty as confirmed in the Order-in-Appeal and they don't want to contest further in this

appeal. They have filed early-hearing application for listing of their appeal, there would enable them to withdraw the appeal on expiry of cause of action.

2. Learned Authorised Representative is present. He has no objection to such grant of early-hearing and even to such withdrawal request made by the Appellant who claims to have paid full and final amount imposed on the Appellant *vide* Order-in-Appeal No. NSK/EXCUS/000/APPL/128/2020-21 dated 18.03.2021.

3. Taking note of the submissions and with consent of both the sides, I allow early-hearing application, I also allow the request made by the Appellant for withdrawal of the appeal.

4. Early-hearing application is allowed.

5. Appeals stands dismissed as withdrawn.

(Dictated & pronounced in the open Court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)